

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 807
TO BE ANSWERED ON 07.02.2019**

TELEVISION CHANNELS IN REGIONAL LANGUAGE:

807. SHRI SHARAD TRIPATHI:

Will the Minister of INFORMATION & BROADCASTING be pleased to state:

- (a) The details of the requirements to be fulfilled by the applicant to launch television channel in regional language;
- (b) The number of applications received from different companies to launch new television channels in different regional languages during the last three years and the current year;
- (c) The details of channels in respect of which license have been granted by the Government along with the pending applications in this regard, Language-wise;
- (d) The reasons for not granting the licenses to the said applicants; and
- (e) The steps being taken/taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF INFORMATION AND BROADCASTING {COL. RAJYAVARDHAN RATHORE (Retd.)}

- a) The policy guidelines for Uplinking and Downlinking of Television Channels, 2011, inter-alia, deals with procedure relating to grant of permission for Private TV Channels. The guidelines are available at www.broadcastseva.gov.in linked to the website of Ministry of Information & Broadcasting : www.mib.gov.in
- (b) and (c): The details / status of applications for new channels in respect of regional languages received by this Ministry during 01.01.2016 to 31.01.2019 is available on the website of this Ministry.
- (d) and (e): The approval is granted by this Ministry only after fulfilment of all the parameters laid down in the policy guidelines for Uplinking and Downlinking of Television Channels, 2011, that, inter-alia, includes clearances from Ministry of Home Affairs from security angle, Department of Space from technical angle and eligibility criteria having minimum net worth of the company.
